

BEFORE THE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONAL BENCH AT CHENNAI

Appeal. No.82 OF 2021

Between:

1. MAHESH MAMINDLA
S/o. Yadagiri Mamindla,
R/o. H. No. 5-14, Mittapally Village,
Siddipet Mandal, Telangana- 502 375
Mobile No. 8008922554
Email: mamindla.mahesh@gmail.com

2. DR. DONTI NARASIMHA REDDY
S/o. D. Nagireddy,
R/o. 201, Aarthi Residency,
Laxminagar Colony, Saidabad,
Hyderabad, Telangana- 500 059
Tel:- 011+49537774
Email: nreddy.donthi20@gmail.com

... APPELLANTS

VERSUS

1. STATE OF TELANGANA
Through the Chief Secretary,
Department of Environment, Forests, Science and
Technology, A-3,
Paryavaran Bhavan, Sanath Nagar Industrial Estate,
Hyderabad- 500018
Ph: 040-2345311
Email: prlsecy_efst@telangana.gov.in


SUPERINTENDING ENGINEER
400KV/CONSTRUCTION/METRO CIRCLE/TSTRANS CO
ERRAGADDA, HYDERABAD-500 045

Attest


2. TRANSMISSION CORPORATION OF
TELANGANA LIMITED,
Through Executive Engineer,
Vidyut Soudha, Khairatabad Road,
Hyderbad- 500004
Ph: (022) 24016239
Email: cmd@tstransco.in
3. FOREST DEPARTMENT,
GOVERNMENT OF TELANGANA,
Through the Principal Chief Conservator of Forest,
AranyaBhavanSaifabad,
Hyderbad- 500004
Ph: 040 23231686 Email:
cfhyderabadcircle@gmail.com
4. INTERGRATED REGIONAL OFFICE,
HYDERABAD,
MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE,
Through Deputy Director General of Forests,
3rd Floor, Room No. 309, AranyaBhavan,
Saifabad- 500004, Hyderabad, Telangana
Tel: 040+28222041,
Email: iro.hyderabad-mefcc@gov.in
5. UNION OF INDIA
Through Secretary, Ministry of Environment,
Forest and Climate Change,
Indira ParyavaranBhavan, Ali Ganj,
Jorbagh Road, New Delhi- 110003
Tel: 011+24695265 Email: secy-moef@nic.in
6. HYDERABAD GROWTH CORRIDOR
LIMITED, Through its Chief General Manager(T),
2nd Floor, HGCL Office Building,
Khajaguda Road, Adjacent to Nanakramguda,
Hyderabad- 500 104
Tel: 040+27002913
Email: cgmhgcl@gmail.com


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..... Respondents
A He Don-
J. R. E

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THROUGH
ADVOCATES FOR THE 2nd RESPONDENT

Y. RAMA RAO,
B. LAKSHMI NARASIMHAN,
Y. SAI SANKALP Advocates,
 550-C, Road No.92, Jubilee Hills, Hyderabad-500 033, Telangana
 Mob: 7667967963, 9849012022.


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COUNTER AFFIDAVIT FILED BY THE RESPONDENT No. 2

I, Shri. M. BALARAM, S/O. KALIYA, Aged about 52 years, Occupation: SE/400KV/Metro/Hy do hereby solemnly affirm and sincerely swear on oath as follows:-

1. It is humbly submitted that I, in my official capacity as SE/400W/Metro/Hy in the Office of the TSTRANSCO, VIDYUT SOUDHA, HYDERABAD, the answering 2nd Respondent in the above-mentioned matter, I am well conversant with the facts and circumstances of the case on the basis of the official records. Further, I am authorized and competent to swear to the contents of the Instant Counter – Affidavit.
2. It is respectfully submitted that I have gone through the contents of the Appeal filed by the Appellants, and I have understood the same. I am well conversant with the facts and circumstances of the instant Appeal and thereby seek leave of this Hon'ble Tribunal.
3. It is respectfully submitted that the contents which are specifically and categorically not admitted by the answering Respondent herein and all the other averments / contentions / allegations as made in the Appeal preferred by the Appellants, are deemed to be denied and disputed by the answering Respondent herein, and further the Appellants herein may be put to strict proof of the same.

Attorney
J. Raje


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4. At the outset, it is respectfully submitted that a 400kV Rayadurg SS has been contemplated to cater a load of 500 MW in IT SEZ and Realty sector in and around Hitech City, Madhapur and Financial Dist, Gachibowli. It is further to submit that the only incoming source for this substation is from 400kV Kethireddypally SS of length 42kM. The total cost of the project is about Rs.1500 Crores. The Rayadurg SS is designed by introducing many new systems of first of its kind with proven technology such as 400kV Gas Insulated substation, 400KV Underground cables, 400kV Overhead line on Monopoles, HTLS Conductor etc. This is a compact Substation having four voltage levels(viz. 400kV, 220kV, 132kV & 33kV) with latest technology.
5. It is respectfully submitted that this 400kV line has to be brought in a unique way by keeping in view of the available restricted corridor around that area as detailed below:
- (i) Kethireddypally to TSPA, Himayatsagar for a length of 27 Km- Overhead line on regular conventional towers as there is open space available with minimum right of way problems.
- (ii) TSPA to ORR (Gachibowli junction) along outer side of ORR for a length of 11.4 Km Over Head line on Monopoles designed with less diameter due to space constraint duly taking permissions from HGCL and other Govt. departments.



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- (iii) ORR (Gachibowli junction) to Rayadurg GIS for a length of 3 kM 400KV Underground cable.

The total line length of Monopole reach of 11.4 kM is to be erected in thickly populated areas having stringent corridor. The line is however laid only in the lands of HGCL and other Govt. Dept. It is to submit that to reach the ORR (Gachibowli junction) from TSPA, the 400kV line had to be laid through Mrugavani Forest stretch. It is to further submit that this answering Respondent, that is, TSTRANSCO has studied three routes and finally with minimum length of Mrugavani Forest stretch, i.e., 1458.18 Mtr is considered to minimize the Forest land requirement. There are no other possible routes for 400kV line to reach the ORR.

6. It is respectfully submitted that the UG cable was not considered in the forest reach as laying UG cable in between OH (Over Head) line is not technically viable, as termination of 400kV UG cable requires around 1000 Sqmt switchyard on both the sides. The switchyard has to be maintained regularly. This arrangement will not be possible and is not feasible considering the Forest area. Further, also as per feasibility studies a maximum 3 kM UG cable can be laid and this 3 kM is already laid from 400kV Rayadurg SS to ORR (Gachibowli junction). There is no scope for further laying of UG cable in this line. This answering Respondent has duly followed the rules and requirements in vogue and only after

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obtaining the necessary Forest approvals and payments to the Forest department as per their demand notice, the 400kV line works were taken-up in the Mrugavani Forest stretch. This 400kV Transmission line is laid duly taking all safety precautions and statutory electrical clearances are maintained as per I.E. Rules & CBIP Transmission Line Manual all along the line. As part of the Wild Life Mitigation Plan undertaken in compliance with the Forest Approval, BIRD DEFLECTORS are being undertaken on the Line in the entire stretch of Mrugavani Forest, for diversion of Birds and to avoid any accidents.

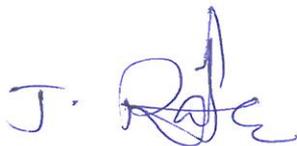
7. It is respectfully submitted that the project has been completed and the line is charged on 10-01-2022 and is in service since then. Presently, about 300 – 400 MW is feeding from Kethireddypally to Rayadurg to meet quality and uninterrupted power supply to in and around the Hi-tech city and Gachibowli areas.
8. In reply to Paras I, II, III & IV, it is respectfully submitted that, it is general in nature.
9. In reply to the Para V, it is respectfully submitted that this answering Respondent, i.e., TSTRANSCO submitted vide Lr.No.EE/400kv/Const-II/Metro/Hyd/F.Raydurg Line/ D.No.659/2019 dated 09-09-2019 Form A Part-I along with Map showing the details of Reserved Forest with ETS & DGPS/GNSS survey data map authenticated by the Forest department




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vide PCCF Rc. No. 13470/2019/FCA-3/PS dated 26.08.2019 with land required for erection 400KV DC line from Kethireddypally-Rayadurg and has not intentionally concealed any of the information. In fact, this answering Respondent has complied with the requirements as specified by the Forest Department from time to time.

10. In reply to Paras V (b) to V (d), it is respectfully submitted that the Forest Department may be the appropriate authority to respond.
11. In reply to Para V (e), it is respectfully submitted that this answering Respondent, i.e., TSTRANSCO has clearly mentioned that 1458.18 Mtr Forest land is required for the project while submitting the Form A Part-I vide Lr.No.EE/ 400kv/ Const-II/ Metro/ Hyd/ F.Raydurg Line/ D.No.659/ 2019 dated 09-09-2019.
12. In reply to Para V (f) and V(g), it is respectfully submitted that the IRO, MoEF, Forest and Climate Change may be the proper parties to respond.
13. In reply to Para V (h), it is respectfully submitted that to reach the ORR (Gachibowli junction) from TSPA the 400kV line had to be laid through Mrugavani Forest stretch. It is submitted that this answering Respondent as stated above, has studied three routes and finally with minimum length of Mrugavani Forest stretch i.e., 1458.18 Mtr is considered to minimize



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the Forest land requirement. There are no other possible routes for 400kV line to reach the ORR with minimal Forest land requirement.

14. In reply to Paras V (i) to V (k), it is respectfully submitted that the other Respondents may be the proper parties to respond.

15. In reply to Paras 4 & 5, it is respectfully submitted that it is general in nature.

16. In reply to Para 6(i), it is respectfully submitted that this answering Respondent has submitted vide Lr.No.EE/400kv/Const-II/Metro/Hyd/F.Raydurg Line/ D.No.659/2019 dated 09-09-2019 Form A Part-I along with Map showing the details of Reserved Forest with ETS & DGPS/GNSS survey data map authenticated by the Forest department vide PCCF Rc.No. 13470/2019/FCA-3/PS dated 26.08.2019 with land required for erection 400KV DC line from Kethireddypally-Rayadurg and intentionally not concealed any of the information.

17. In reply to Para No. 6(ii), it is respectfully submitted that the said para needs no reply.

18. In reply to Para No.6(iii), it is respectfully submitted that the TSTRANSCO submitted vide Lr.No.EE/400kv/Const-II/Metro/Hyd/F.Raydurg Line/ D.No.659/2019 dated 09-09-2019 Form A Part-I along with Map showing the details of Reserved Forest with ETS &

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DGPS/GNSS survey data map authenticated by the Forest department vide PCCF Rc.No. 13470/2019/FCA-3/PS dated 26.08.2019 with land required for erection 400KV DC line from Kethireddypally-Rayadurg and intentionally not concealed any of the information.

19. In reply to Para No.6(iv), it is respectfully submitted that the Forest Department may be the proper party to respond.

20. In reply to Para No. 6(v), it is respectfully submitted that this answering Respondent has clearly mentioned that 1458.18 Mtr Forest land is required for the project while submitting the Form A Part-I vide Lr.No.EE/400kv/Const-II/Metro/Hyd/F.Rayadurg Line/ D.No.659/2019 dated 09-09-2019.

21. In reply to Para No.6(vi) to Para No. 6(viii), it is respectfully submitted that the other Respondents, i.e., Forest Department, IRO, MoEF, Forest and Climate Change may be the proper parties to respond.

22. In reply to Para No.6(ix), it is respectfully submitted that the TSTRANSCO paid the estimated amount for fragmentation and deforestation of 1851 trees to the Forest department.

23. In reply to Para No.6(x) to Para No.6(xii), it is respectfully submitted that the other Respondents may be the proper parties to respond.



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24. In reply to Para No. 6 (xiii, xiv, xv & xvi), it is respectfully submitted that to reach the ORR (Gachibowli junction) from TSPA the 400kV line had to be laid through Mrugavani Forest stretch. TSTRANSCO has studied three routes and finally with minimum length of Mrugavani Forest stretch i.e., 1458.18 Mtr is considered to minimize the Forest land requirement. There are no other possible routes for 400kV line to reach the ORR.

25. In reply to Para No.6(xvii) and Para No. 6 (xviii), it is respectfully submitted that to reach the ORR (Gachibowli junction) from TSPA the 400kV line had to be laid through Mrugavani Forest stretch. TSTRANSCO has studied three routes and finally with minimum length of Mrugavani Forest stretch i.e., 1458.18 Mtr is considered to minimize the Forest land requirement. There is no other possible routes for 400kV line to reach the ORR.

26. In reply to Para No. 6 (xix& xx), it is respectfully submitted that for laying UG cable in between OH (Over Head) line is not technically viable as termination of 400kV UG cable requires around 1000 Sqmt switchyard on both the sides. This switchyard has to be maintained regularly. This arrangement will not be possible in Forest area. And also as per feasibility studies a maximum 3 kM UG cable can be laid and this 3 kM is already

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laid from 400kV Rayadurg SS to ORR (Gachibowli junction). There is no scope for further laying of UG cable in this line.

27. In reply to Para No.6(xxi), it is respectfully submitted that IRO, MoE Forest and Climate Change may be the proper parties to respond.

28. In reply to Para No.6(xxii, xxiii, xxiv & xxv), it is respectfully submitted that originally the laying of line was planned with 15 kM UG cable due to space constraint and corridor restrictions. After formulating the scheme, load flow and system studies were conducted with Central Electricity Authority of India (CEA) and as per studies laying of 15kM UG cable was not technically feasible. Hence, the scheme had to be revised with OH (Over Head) line on Monopoles (due to space constraint) and UG cable (to the extent technically feasible).

29. In reply to Para No.6(xxvi), it is respectfully submitted that we have received report on Wildlife mitigation plan for diversion 6.7076 Ha of Mrugavani reserve forest land from M/s. Professor Jayashankar Telangana State Agricultural University (PJTSAU), Hyderabad vide Lr.No.10337/Res.II/2021 dated 04-01-2022 and the same is being undertaken by TSTRANSCO.



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30. In reply to Para No.6(xxvii) to Para No. 6(xxxii), it is respectfully submitted that the other Respondents, i.e, IRO, MoEF, Forest and Climate Change may be the proper parties to respond.
31. In reply to Para No.6(xxxiii & xxxiv), it is respectfully submitted that for erection of 400KV DC line from Kethireddypally-Raydurg from TSPA junction to Gachibowli flyover, it was proposed to lay the line along the ORR as no open lands are available in this route. Accordingly, permission was requested from HGCL and HGCL given approval for laying of line in their open space along ORR vide Lr.No.113/CGM(T)/HGCL/DGM-1/UTILITY PERMISSIONS/2016-17, dt.18-01-2020 on payment requisite amount of Rs.4.09 Crores by TSTRANSCO. In view of the importance of line, M/s. HGCL have given permission duly taking consent from State Government, allowing some relaxations to TSTRANSCO in G.O.Ms.470 MA&UD(I1) Dept., dt.09.07.2008 reiterated in G.O.MS.440 dt.26.10.2013 for erection of monopoles in along ORR.
32. In reply to Para No.6(xxxv, xxxvi & xxxvii), it is respectfully submitted that the initial proposal was to erect the 400KV DC line from Kethireddypally-Rayadurg along the ORR beside TSPA junction to Gachibowli flyover but the HGCL denied the permission for the same



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stating that the same corridor is under consideration for Metro Rail project. Hence, the corridor is shifted to other side.

33. It is pertinent to submit that the extraction of tree growth in the Forest area of 1458.18 Mtr length used for erection 400KV DC line from Kethireddypally-Rayadurg is done by Forest department and the cost of the same is deposited to CA PD account of Forest Divisional Officer, Shamshabad. As per the Forest department the total 1851 nos of trees were extracted for this work and Compensatory afforestation is being undertaken by the Forest Department with the amounts paid by TSTRANSCO.

34. It is respectfully submitted that in view of the above stated facts and circumstances and considering the approvals granted by the Forest Department as well as MOEF after following the due diligence as per statutory rules and practice in vogue, the present Appeal deserves no consideration at all and needs to be dismissed in limine. It is further submitted that the grounds urged by the Appellant against this answering Respondent have already been countered in the above paragraphs. However, this answering Respondent reserves its right to counter any ground or other grounds at the time of hearing.

REPLY TO THE I.A.No. 213 of 2021:-



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35. In reply to Para-2 (a), it is respectfully submitted that this answering Respondent, i.e., TSTRANSCO submitted vide Lr.No.EE/400kv/Const-II/Metro/Hyd/F.Raydurg Line/ D.No.659/2019 dated 09-09-2019 Form A Part-I along with Map showing the details of Reserved Forest with ETS & DGPS/GNSS survey data map authenticated by the Forest department vide PCCF Rc.No. 13470/2019/FCA-3/PS dated 26.08.2019 with land required for erection of 400KV DC line from Kethireddypally-Rayadurg and hence did not conceal any information.
36. In reply to Para-2 (b), it is respectfully submitted that the Forest Department may be the proper party to respond.
37. In reply to Para-2 (c), it is respectfully submitted that this answering Respondent has received report on Wildlife mitigation plan for diversion 6.7076 Ha of Mrugavani reserve forest land from M/s. Professor Jayashankar Telangana State Agricultural University (PJ TSAU), Hyderabad vide Lr.No.10337/Res.II/2021 dated 04-01-2022 and the same is being undertaken by TSTRANSCO.
38. In reply to Para-2 (d), it is respectfully submitted that the Forest Department may be the proper party to respond.
39. In reply to Para-2 (e), it is respectfully submitted that the TSTRANSCO has clearly mentioned that 1458.18 Mtr Forest land is required for the



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project while submitting the Form A Part-I vide Lr.No.EE/400kv/Const-II/Metro/Hyd/F.Raydurg Line/ D.No.659/2019 dated 09-09-2019 and did not conceal any information.

40. In reply to Para-2 (f), Para-2 (g) and Para-2(h), it is respectfully submitted that the other Respondents in the present Appeal may be the proper parties to respond.

41. In reply to Para-2 (i), it is respectfully submitted that to reach the ORR (Gachibowli junction) from TSPA the 400kV line had to be laid through Mrugavani Forest stretch. It is submitted that this answering Respondent as stated above, has studied three routes and finally with minimum length of Mrugavani Forest stretch i.e., 1458.18 Mtr is considered to minimize the Forest land requirement. There are no other possible routes for 400kV line to reach the ORR with minimal Forest land requirement. There are no other possible routes for 400kV line to reach the ORR.

42. In reply to Para-2 (j), it is respectively submitted that Laying UG cable in between OH (Over Head) line is not technical viable as termination of 400kV UG cable requires around 1000 Sqmt switchyard on both the sides. The switchyard has to be maintained regularly. This arrangement will not be possible in Forest area and also as per feasibility studies a maximum 3 km UG cable can be laid and this 3 km is already laid from 400kV Rayadurg SS to ORR (Gachibowli junction). There is no scope for

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further laying of UG cable in this line. It is further submitted that the other Respondents may be the proper parties to respond to the other allegations levelled by the Appellant.

43. In reply to Para-2 (k), it is respectfully submitted that as part of the Wild Life Mitigation Plan undertaken in compliance with the Forest Approval, BIRD DEFLECTORS are being undertaken on the Line in the entire stretch of Mrugavani Forest and to avoid any accidents.

44. In reply to Para-2 (l), it is respectfully submitted that Laying UG cable in between OH(Over Head) line is not technical viable as termination of 400kV UG cable requires around 1000 Sqmt switchyard on both the sides. The switchyard has to be maintained regularly. This arrangement will not be possible in Forest area and also as per feasibility studies a maximum 3 kM UG cable can be laid and this 3 kM is already laid from 400kV Rayadurg SS to ORR (Gachibowli junction). There is no scope for further laying of UG cable in this line.

45. In reply to Para-2 (m), it is respectfully submitted that for erection of 400KV DC line from Kethireddypally-Rayadurg from TSPA junction to ORR (Gachibowli junction), it was proposed to lay the line along the ORR as no open lands available in this route. Accordingly, permission was requested from HGCL and HGCL given approval for laying of line in their open space along ORR vide Lr.No.113/CGM(T)/HGCL/DGM-1/



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UTILITY PERMISSIONS/2016-17, dt.18-01-2020 on payment requisite amount of Rs.4.09 Crores by TSTRANSCO. In view of the importance of line, M/s HGCL have given permission duly taking consent from State Government, allowing some relaxations to TSTRANSCO in G.O.Ms.470 MA&UD(I1) Dept., dt.09.07.2008 reiterated in G.O.MS.440 dt.26.10.2013 for erection of monopoles in along ORR.

46. In reply to Para-2 (n), it is respectfully submitted that the initial proposal was to erect the 400KV DC line from Kethireddypally-Rayadurg along the ORR beside TSPA junction to Gachibowli junction but the HGCL denied the permission for the same stating that the same corridor is under consideration for Metro Rail project. Hence, the corridor is shifted to other side.

47. In reply to Para-3 and Para-4, it is respectfully submitted that the approvals were granted by the Forest Department as well as MOEF only after following the due diligence as per statutory rules and practice in vogue. Therefore, the present Appeal deserves no consideration at all and needs to be dismissed in limine.

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For the afore mentioned reasons, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the present I.A.No. 213 of 2021 along with the main Writ Appeal No. 82 of 2021 in the interest of justice and pass such other order or orders that may deem fit and proper in the circumstances of the case.

Sworn and signed
before me on this
the 22nd day of February, 2022
at Hyderabad.


DEPONENT
SUPERINTENDING ENGINEER
400KV/CONSTRUCTION/METRO CIRCLE/TSTRANSCO
ERRAGADDA, HYDERABAD-500 045


ATTESTOR / HYDERABAD
(S. Rajesh) TS/218/2017

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONAL BENCH AT CHENNAI

Appeal. No. 82 OF 2021

Between:

1. MAHESH MAMINDLA
S/o. Yadagiri Mamindla,
R/o. H. No. 5-14, Mittapally Village,
Siddipet Mandal, Telangana- 502 375
Mobile No. 8008922554
Email: mamindla.mahesh@gmail.com & 1 Others.

...APPELLANTS

VERSUS

1. STATE OF TELANGANA
Through the Chief Secretary,
Department of Environment, Forests, Science
and Technology, A-3,
Paryavaran Bhavan, Sanath Nagar Industrial
Estate, Hyderabad- 500018
Ph: 040-2345311
Email: prlsecy_efst@telangana.gov.in
and 5 others

...RESPONDENTS

AFFIDAVIT

I, Shri. M. BALARAM, S/O. KALIYA, Aged about 52 years, R/o. Hyderabad, do hereby solemnly affirm and state as under:

That, I am working as SE/400KV/Metro/Hyd; TSTRANSCO, in RESPONDENT No. 2 Corporation in the main appeal and I am conversant with the facts and circumstances stated in the reply and as such, I am competent to swear this affidavit.

That the contents of the accompanying reply from paragraph No.1 to 46 are true and correct and have been drafted under my instructions.


2nd RESPONDENT
SUPERINTENDING ENGINEER
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VERIFICATION

Verified on this 22nd day of February, 2022 that the contents of the above-mentioned affidavit are true to the best of my knowledge and based on legal advice and that have not suppressed any material fact.

Place: HYDERABAD

Date: 22/02/2022


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Annexure-I

19

GOVERNMENT OF TELANGANA FOREST DEPARTMENT

Ref.No. 13470/2019/FCA-3/PS Office of the Principal Chief Conservator of Forests
Dated: 26.08.2019. (Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad - 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests &
Head of Forest Force (FAC)

Sub:- TS - FCA - Permission for Execution of 400kV Overhead line from TSPA Junction to 400 KV Rayadurg GIS along outer side of ORR passing through Mrugavani forest in Rangareddy District in favour of **Executive Engineer, 400KV/Const-II , Metro, TS TRANSCO, Hyderabad-Communcation of DGPS data for verification & authentication** - Regarding.

Ref:- EE, 400KV, Const-II, Metro, TS TRANSCO, Hyderabad Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurg line/D.No. 513/19 dt: 03.08.2019.

It is informed that ETS & DGPS/ GNSS Survey data, of the forest land proposed for diversion for Erection of of 400kV Overhead line from TSPA Junction to 400 KV Rayadurg GIS along outer side of ORR passing through Mrugavani forest in Rangareddy District in favour of Executive Engineer, 400KV/Const-II , Metro, TS TRANSCO has been verified.

It is informed that the proxy RF boundaries depicted on topomaps are used for ascertaining the entry & exit points of alignment with notified forests. The division boundaries are ascertained with the help of available records. The length of the center line of the 400 KV line passing through Mrugavani NP notified forests and the extent of areas as per the survey are estimated as follows:

Division	Length_m	*RoW_m	Area_ha
Shamshabad	1458.18	46	6.7076

The above line passes through the Mrugavani National Park.

In this connection, the Executive Engineer, 400KV/Const-II , Metro, TS TRANSCO is informed that for considering any proposal for diversion of forest land for non-forestry purpose under Forest (Conservation) Act, 1980, the User Agency has to make the application online at <http://parivesh.nic.in/> alongwith all necessary documents. The detailed procedure for processing is available in the form of video in the said portal. A step-by-step process is enclosed herewith for ready reference. The User Agency is required to prepare the proposals in a complete shape in Forest (Conservation) Act, 1980 format for RF areas and Forest (Conservation) Act, 1980 & Wildlife (Protection) Act,1972 format for the areas falling in Protected Areas & their eco-sensitive zones , Tiger Corridors, Wildlife Areas. It is advised that before uploading the proposals online, same may be shown to Nodal Officer, FCA for verification of its completeness; then only it is requested to upload the proposals under F(C) Act, 1980 and W(P) Act,1972 online and furnish the acknowledgement; and then submit hard copies to the Nodal Officer, in (7) Sets for areas falling in notified forests in F@A,1980 format; and for the areas falling in Protected Areas & their eco-sensitive zones & Tiger corridors, Wildlife Areas (7) Sets in F@Act,1980 format & (18) Sets in W(P)Act,1972 format. For the areas falling in Protected Areas & their eco-sensitive zones & tiger corridors, clearance from SBWL, NBWL/ NTCA is necessary. In the instant case the area is falling in Mrugavani National Park for which permission from Steering committee of NBWL is mandatory for considering granting approval under F(C)Act, 1980. **But same is to be clarified by FDO.**

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The Executive Engineer, 400KV/Const-II , Metro, TS TRANSCO is also requested to deposit an amount of Rs.4,500 /- (Rupees Four thousand and Five Hundred Only) in the shape of demand draft drawn in favour of "Joint Secretary, CEFNARM", Dulapally towards verification and authentication of ETS & DGPS Survey Data.

Sd/- R.Sobha

Encl: As above

Principal Chief Conservator of Forests(FCA)
&
Principal Chief Conservator of Forests
(Head of Forest Force) (FAC)

To

The Executive Engineer, 400KV/Const-II , Metro, TS TRANSCO. He is requested to tag the data to nearest SOI GCP.

Copy to the Addl. Principal Chief Conservator of Forests, Rangareddy, District Forest Officer, Rangareddy and Forest Divisional Officer, Shamshabad are requested to verify absolute location of Points in field. Also requested to include/ delete areas, if required, after verification.

// t.c.b.o.//

A. K. S.
27/2/19

K. S. S.
for Superintendent

TRANSMISSION DIVISION OF TELANGANA LTD.

From
The Executive Engineer,
400KV Const-II
Metro,
Hyderabad

To
Principal Chief Conservator,
Forest Department (FCA), Aranya Bhavan,
Sailabad,
Hyderabad - 500004.

Lr.No.EE/400KV/Const-II/Metro/Hyd/F. Rayadurg line/D.No. 659/19, Dt. 9-09-2019

Sub:

1) TRANSCO Execution of 400KV overhead line from TSPA Junction to 400KV Rayadurg GIS along outer side of ORR Line passing through Mrugavani forest land- Proposal for Diversion of Forest land-Submission-Regarding

- Ref:-
- 1) P.O.No.209/OM-11/CF/400KV/SE-2/D1-A1/e-EHVT-01/2018/D.No. 731/18, Dt: 29-09-18.
 - 2) P.O.No.210/OC-12/CF/400KV/SE-II/D1-A1/e-EHVT-01/2018/D.No. 732/18, Dt: 29-09-18.
 - 3) Lr.No.EE/400KV/Const-II/Metro/Hyd/F. Rayadurg line/D.No. 513/19, Dt. 03-08-2019
 - 4) Forest Dept. Lr. Ref. No. 13470/2019/FCA-3/PS, Dt : 26.08.2019.

The ETS & DGPS / GNSS Survey data, of the diversion of forest land proposed for Erection of 400KV Overhead line from TSPA Junction to 400KV Rayadurg GIS along outer side of ORR passing through Mrugavani Forest in Ranga Reddy District submitted vide 3rd cited above.

According to the procedure communicated vide ref. 4th cited above, the proposal for diversion of Forest land for erection of subject line in the prescribed format along with Google Map is herewith submitted for verification & authentication of ETS and DGPS survey data. *The Amount 4500/- DD in Favour of Joint Secretary, CF&NRM, Hyderabad is herewith enclosed.*
It is requested to arrange to initiate next action for getting approval of forest clearance.

- Encl : 1) Check list
2) Cost Benefit Analysis
3) Form-A
4) Google Map
- } 7 Sets

OK

Yours faithfully,

Arq1919

**EXECUTIVE ENGINEER,
400KV/Const-II/Metro/Hyd.**

- Copy submitted to the Chief Engineer/400KV/VS/Hyderabad.
- Copy submitted to the Superintending Engineer/400KV/Const./MC/Hyd.
- Copy submitted to the Deputy Forest Officer/Shamshabad.
- Copy to Asst. Executive Engineer/400KV/SD-3/Const-II Metro/Hyd.

} For favour of information please.

**APPENDEX
(See Rule 6)
FORM-'A'**

**Form for seeking prior approval under section 2 of the proposals by the state
Government and other authorities**

**PART-1
(TO BE FILLED BY USER AGENCY)**

1.	Project details:	
(i)	Short narrative of the proposal and project/scheme for which the forest land is required.	The present proposal is for prior approval for diversion of 6.7076 Ha of the Forest Land under F(C) Act 1980 for the purpose of "Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction)(12 KM) along outer side of ORR". The 400 KV line requires a length of 1458.18 Mts with the width of 46 Mts. Hence the Forest area proposed for diversion is 6.7076 Ha in Shamshabad division.
(ii)	Map showing the required forest land, boundary of adjoining forest on a 1:50,000 scale map.	Map showing the reserve forest with the ETS & DGPS/GNSS Survey data map authenticated by the Forest department vide PCCF Rc.No. 13470/2019/FCA-3/PS dt: 26.08.2019 is enclosed.
(iii)	Cost of the project	176.63 Crores
(iv)	Justification for locating the project in forest area	<p>The Government of Telangana has envisaged Telangana State Industrial Project Approval & Self Certification System (TS-IPASS). Hence, rapid industrialization is expected in and around Hyderabad area due to the huge development in IT corridor area near Hi-Tech city and Hyderabad surroundings due to presence of ORR.</p> <p>The anticipated load growth due to IT corridor to an extent of 500 MW is expected in the vicinity of Gachibowli and Rayadurg area. In future, it is expected that the load demand is also going to increase to larger extent around the ORR area. In order to meet the huge anticipated load growth around Rayadurg area. TSTRANSCO has envisaged the construction of 400/220/132 KV Rayadurg GIS near Biodiversity park and connected network.</p> <p>The TSTRANSCO has proposed Erection of 400 kv overhead line on monopoles from TSPA junction to ORR junction (12 KM) along outer side of ORR through HMDA area as a part of execution of Kethireddypally 400 kv SS to 400 kv Rayadurg GIS. Some part of above line passes</p>

		<p>through Mrugavani forest. It is essential to pass the line through forest land as there is no alternate.</p> <p>The extent of forest land required is as follows:</p> <table border="1"> <thead> <tr> <th>Division Name</th> <th>Block Name</th> <th>Length in Mts</th> <th>Width in Mts</th> <th>Area in Ha</th> </tr> </thead> <tbody> <tr> <td>Shamshabad</td> <td>Mrugavani</td> <td>1458.18</td> <td>46</td> <td>6.7076</td> </tr> </tbody> </table>	Division Name	Block Name	Length in Mts	Width in Mts	Area in Ha	Shamshabad	Mrugavani	1458.18	46	6.7076
Division Name	Block Name	Length in Mts	Width in Mts	Area in Ha								
Shamshabad	Mrugavani	1458.18	46	6.7076								
(v)	Cost-benefit analysis (to be enclosed).	Enclosed.										
(vi)	Employment likely to be generated	30000 Man days are generated for employment for erection of 400 Kv line which supports employment generation at various levels.										
2.	Purpose-wise break-up of the total land required.	<p>The TSTRANSCO has proposed Erection of 400 kv overhead line on monopoles from TSPA junction to ORR junction along outer side of ORR through HMDA area as a part of execution of Kethireddipally 400 kv SS to 400 kv Rayadurg GIS.</p> <p>The extent of forest land required is as follows:</p> <table border="1"> <thead> <tr> <th>Division Name</th> <th>Block Name</th> <th>Length in Mts</th> <th>Width in Mts</th> <th>Area in Ha</th> </tr> </thead> <tbody> <tr> <td>Shamshabad</td> <td>Mrugavani</td> <td>1458.18</td> <td>46</td> <td>6.7076</td> </tr> </tbody> </table>	Division Name	Block Name	Length in Mts	Width in Mts	Area in Ha	Shamshabad	Mrugavani	1458.18	46	6.7076
Division Name	Block Name	Length in Mts	Width in Mts	Area in Ha								
Shamshabad	Mrugavani	1458.18	46	6.7076								
3.	Details of displacement of people due to the project, if any:	NIL										
(i)	Number of families.	Not Applicable										
(ii)	Number of Scheduled Casts/ Scheduled Tribe families.											
(iii)	Rehabilitation plan (To be enclosed)											
4.	Whether clearance under Environment (Protection) Act, 1986 required?	Not Applicable										

	(Yes/No)	
5.	Undertaking to bear the cost of raising and maintenance of compensatory afforestation and/or penal compensatory afforestation as well as cost for protection and regeneration of Safety Zone, etc., as per the scheme prepared by the State Government	Enclosed.
6.	Details of Certificates/ documents enclosed as required under the instructions.	<ul style="list-style-type: none"> ❖ Justification for locating the Project inside the Forest Land ❖ Undertaking for depositing the funds towards raising and maintenance of Compensatory afforestation. ❖ Undertaking for depositing the funds towards payment of Net Present Value (NPV) and Additional NPV. ❖ Undertaking for depositing the funds towards payment of extraction of tree growth. ❖ Certificate of Area Minimum. ❖ Detailed statement requirement of forest land. ❖ Map in SI sheet showing the forest land ❖ Certificate for non-violation of Forest (Conservation) Act, 1980..... etc



Executive Engineer
400 KV/Const-II/Metro,
Erragadda/Hyderabad



Superintendent Engineer
400 KV/Construction,
Metro/Erragadda/Hyderabad



Chief Engineer
400 KV/ Vidyut Soudha,
Hyderabad



78°20'30"E

78°21'0"E

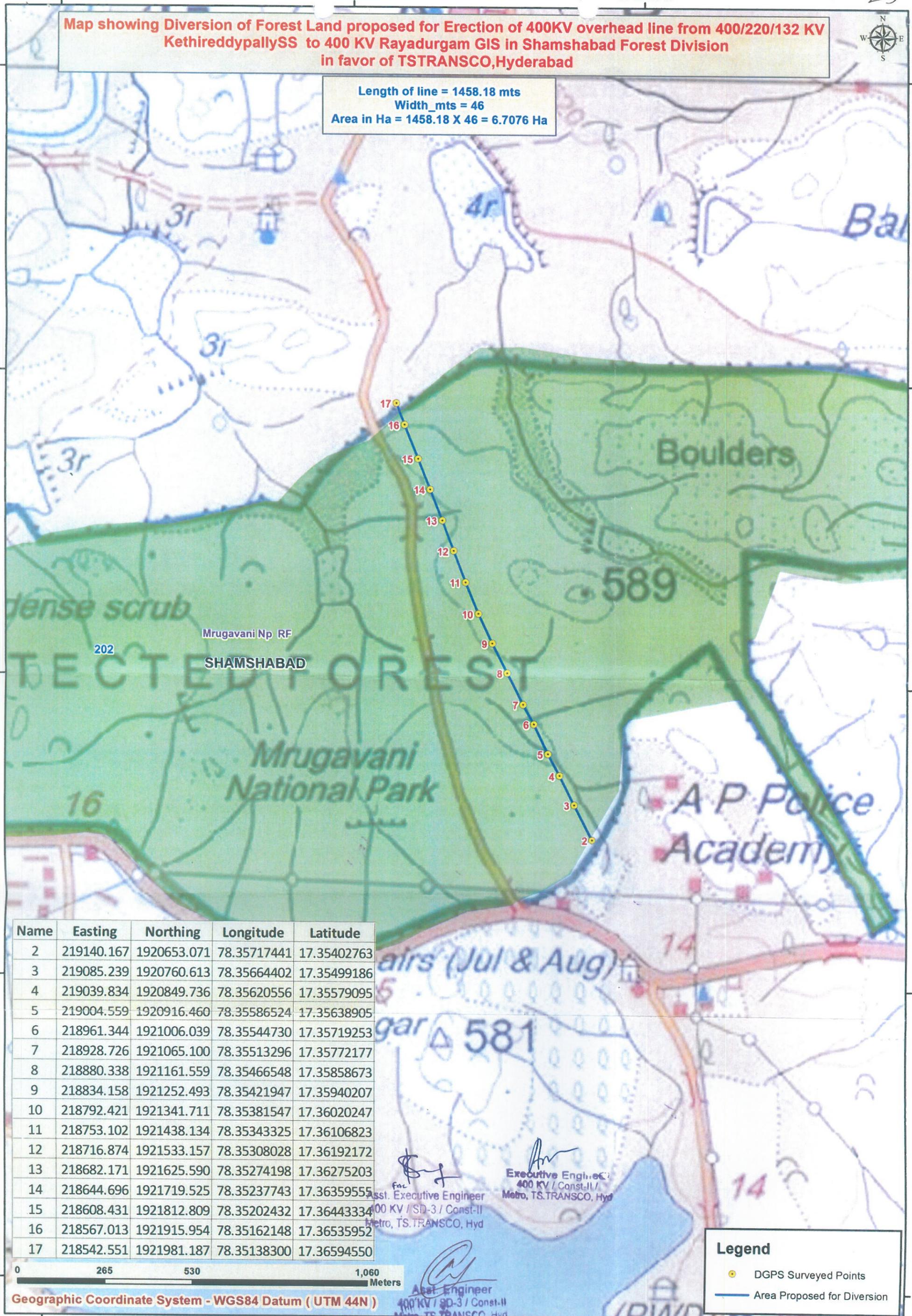
78°21'30"E

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Map showing Diversion of Forest Land proposed for Erection of 400KV overhead line from 400/220/132 KV KethireddypallySS to 400 KV Rayadurgam GIS in Shamshabad Forest Division in favor of TSTRANSCO,Hyderabad



Length of line = 1458.18 mts
 Width_mts = 46
 Area in Ha = 1458.18 X 46 = 6.7076 Ha



Name	Easting	Northing	Longitude	Latitude
2	219140.167	1920653.071	78.35717441	17.35402763
3	219085.239	1920760.613	78.35664402	17.35499186
4	219039.834	1920849.736	78.35620556	17.35579095
5	219004.559	1920916.460	78.35586524	17.35638905
6	218961.344	1921006.039	78.35544730	17.35719253
7	218928.726	1921065.100	78.35513296	17.35772177
8	218880.338	1921161.559	78.35466548	17.35858673
9	218834.158	1921252.493	78.35421947	17.35940207
10	218792.421	1921341.711	78.35381547	17.36020247
11	218753.102	1921438.134	78.35343325	17.36106823
12	218716.874	1921533.157	78.35308028	17.36192172
13	218682.171	1921625.590	78.35274198	17.36275203
14	218644.696	1921719.525	78.35237743	17.36359555
15	218608.431	1921812.809	78.35202432	17.36443334
16	218567.013	1921915.954	78.35162148	17.36535952
17	218542.551	1921981.187	78.35138300	17.36594550

Asst. Executive Engineer
 400 KV / SD-3 / Const-II
 Metro, TS.TRANSCO, Hyd

Executive Engineer
 400 KV / Const-II /
 Metro, TS.TRANSCO, Hyd

Asst. Engineer
 400 KV / SD-3 / Const-II
 Metro, TS.TRANSCO, Hyd

Legend

- DGPS Surveyed Points
- Area Proposed for Diversion

Geographic Coordinate System - WGS84 Datum (UTM 44N)

78°20'30"E

78°21'0"E

78°21'30"E

17°22'30"N
17°22'0"N
17°21'30"N
17°21'0"N
17°20'30"N

17°22'30"N
17°22'0"N
17°21'30"N
17°21'0"N
17°20'30"N

Monopole
Rayadurg Line
Green

HYDERABAD GROWTH CORRIDOR LIMITED

Lr.No.113/CGM(T)/HGCL/DGM(T)-1/utility permissions/2016-17

Dated: 18-01-2020

To
The Superintending Engineer,
400KV/Metro/Const,
Erragadda, Hyderabad - 500018

Sir,

Sub: HGCL-ORR Project - Construction of Balance work of Eight lane Access Controlled Express way as Outer Ring Road to Hyderabad City, India, in the stretch from Gachibowli to Shamshabad Phase-1 - Permission for Laying of 400 KV over head line on monopoles from TSPA Junction to ORR Junction along ORR through HMDA Green Belt Area - Permission Accorded - Reg.

- Ref: 1) T/o Lr. No.: 113/CGM(T)/HGCL/DGM-1/UTILITY PERMISSIONS/2016-17, Dated: 13-09-2019
2) Lr. No. SE/400KV/Const/Metro/Hyd/ADE(T)/F.K'Ply-RDG/D.No.533/19, Dated: 08-08-2019
3) T/o Lr. No.: 113/CGM(T)/HGCL/DGM-1/UTILITY PERMISSIONS/2016-17, Dated: 26-07-2019
4) Lr. No. SE/400KV/Const/Metro/Hyd/ADE(T)/F.K'Pally-RDG.Line/D.No.471/2019, dated: 20-07-2019
5) Lr. No. 3945/Plg-II(2)/2019 dt: 9-4-2019 from the Director (Planning) MA&UD.
6) Lr. No. 3945/Plg-II(2)/2019 dt: 9-4-2019 from the Director (Planning) MA&UD.
7) Lr. No. CGM(T)/DGM(Elec)/HGCL/8025/2018-19, dt. 26.03.2019
8) Lr. No. Dir(Projects)/CE/400KV/F. Rayadurg Line/D. No. 1279/18, dt. 18.02.2019
9) G.O Ms No. 440, MA&UD dt. 26.10.2013

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With reference to the letter vide reference 8th cited, your request is examined and permission is accorded for Laying of 400 KV over head line on Monopoles from TSPA Junction to ORR Junction along ORR through HMDA Green Belt Area by maintaining the stipulated conditions mentioned in the letter vide reference 3rd cited.

Therefore you are requested to contact the following HGCL Official for taking further necessary action and to take up the work under the supervision of HGCL.

Yours faithfully,

[Signature]
General Manager(Tech),
Hyderabad Growth Corridor Limited
Endt.No.EE/400KV/Const-1/Metro

Contact Details:
M Chandra Sekar, DGM(T),HGCL: 9849909821
G Sanjay Kumar, AGM(T),HGCL: 9849909847
Sri Gowri, AE(T),HGCL: 9154032790

F.No. D.No. 173 /Dt: 10/2/2020

Copy submitted to the CGM(T), HGCL for favour of information
Copy to the O&M Contractor for information

[Signature]
Executive Engineer

HGCL Office Building, 2nd Floor, Khajaguda Road, Adjacent to ORR, Nanakramguda, Hyderabad - 500018
email: camhocl@hmda.gov.in : camhocl@gmail.com Metro, TS TRANSCO, Hyderabad

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

Ref.No.13470/2019/FCA-4
Dated: 14.05.2021.

Office of the Principal Chief Conservator of Forests
(Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad – 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests &
Head of Forest Force

Sub:- TSFD – F(C) Act, 1980 – Diversion of **6.7076 Ha** of forest land in Shamshabaddivision for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kvRayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad– **Stage-I approval accorded- Communication Order** - Regarding.

Ref:-

1. EE, 400KV, Const-II, Metro, TS TRANSCO, HyderabadLr.No. EE/400KV/Const-II/Metro/Hyd/ F.Rayadurg line /D.No.659/19, Dt: 09.09.2019.
2. PCCF Rc.No.13470/2019/FCA-3/PS(i& ii), Dt: 27.09.2019.
3. CCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:03.02.2021.
4. PCCF Rc.No.13470/2019/FCA-4, Dt: 16.02.2021.
5. State Govt Lr.No.746/For.I(1)/2021 Dt. 09.03.2021.
6. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD Dt. 09.04.2021.
7. PCCF Rc.No.13470/2019/FCA-4 Dt.09.04.2021.
8. FDO, Shamshabad Rc.No.3434/2019/SB-2 Dt.20.04.2021 addressed to the DFO, Rangareddy.
9. EE,400KV, Const-II, Metro,TS,TRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No. 33/21, Dt. 17.04.2021.
- 10.PCCF Rc.No.13470/2019/FCA-4 Dt.30.04.2021.
- 11.State Govt Lr.No.746/For.I(1)/2021 Dt. 01.05.2021.
- 12.GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.

Copy of the reference cited is enclosed herewith.

The officers in the address entry are informed that, the GOI, MoEF&CC, Integrated Regional Office, Hyderabad vide ref 12th cited has accorded in-principle (Stage-I) approval for diversion of 6.7076 Ha of forest land in Shamshabaddivision for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kvRayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II , Metro, TS TRANSCO, Hyderabad subject to certain conditions stipulated therein and requested to furnish the compliance report on the conditions stipulated therein.

Action to be taken by the Forest Department:

The District Forest Officer, Rangareddy and the Forest Divisional Officer, Shamshabad are requested to take further necessary action to issue Demand Notice to the User Agency for payment of Compensatory Levies like Compensatory Afforestation as per the (C.No.3,4); Net Present Value (NPV) (C.No.5); cost of plantation of dwarf species in the ROW under transmission line (C.No.7); cost of Extraction of Tree Growth and Translocation of trees (C.No.9); demarcation of forest land (C.No.2); Wildlife Mitigation plan (C.No.8) etc. in one go.

They shall ensure that felling of trees shall be minimized and try to translocate the trees wherever feasible at the cost of UA. They shall prepare the scheme for the same and raise the demand. (C.No.9).

They shall estimate the cost for demarcation of the forest land at the project cost, by erecting 4' high RCC pillars as per instructions in Circular No.5 of 2017 and raise the demand over UA (C.No.2).

Before issue of demand notice, They are requested to submit the demand note

to the Nodal Officer on email (ccfcampa.apfd@gmail.com & dcffca@gmail.com) for vetting. Only after vetting of the demand note by Nodal Officer and / or State Government, if required, the Forest Divisional Officer/District Forest Officer should raise demand with the User Agency, who in-turn has to upload the demand online on Ministry's portal, generate Challan & transfer the funds through online only into the specified State Compensatory Afforestation Fund of Telangana State only. (C.No.3,4,5,7,8).

Note: The charges for felling, logging, transportation of project affected trees & the funds towards expenditure like boundary pillars, demarcation charges etc., should be deposited with the CA P.D. Account of Forest Divisional Officers (now DFOs/FDOs) concerned and the work should be undertaken departmentally in-order to ensure that the task of felling/ transportation / construction of boundary pillars etc., are undertaken faithfully and in the best interests of the forest as per procedures prescribed in the DET Manual. The funds deposited with the DFO for carrying out such activities should be put to actual utilization only on the grant of final approval (Stage-II) clearance. A clarification is issued in this regard by the Ad-hoc CAMPA Wing, MoEF & CC, GoI, vide F.No.13-20/2015-CAMPA, dt.09.06.2016.

Further, they are specifically directed to furnish a calculation sheet of NPV and other payments / copies of paper clippings about the publishing of forest clearance etc., alongwith compliance report for taking further necessary action in the matter.

Further, He is directed to obtain the compliance report on the conditions stipulated in the Stage -I approval and furnish through Chief Conservator of Forests /Conservator of Forests , concerned along with the details of payment made by User Agency into Adhoc CAMPA Account as well as P.D. Account of District Forest Officers/Forest Divisional Officers.

Action to be taken by the TSTRANSCO (UA):

The UA shall ensure that felling /pollarding/pruning of trees shall be done under the supervision of the forest department wherever necessary during construction and maintenance of the transmission lines and shall make necessary payment towards translocation the trees instead of feeling at the project cost as prepared by the concerned DFO/FDO. (C.No. 18, 19).

The layout plan shall not be changed without the prior approval of the Central government (C.No.12).

The UA shall ensure that Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct near by forest flora & fauna. (C.No. 13).

The UA at their cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits (C.No. 10).

The UA is informed that as per the guidelines issued by MoEF&CC, GoI (Ad-hoc CAMPA Wing), the mode of remittance for compensatory levies shall be through **e-payment portal of Ministry of Environment, Forest & Climate Change only.** The TSNPDCL has to upload the demand notice received in the Ministry's portal against the project for approval by the Nodal Officer, FCA, Telangana State. Then challan has to be generated and payment to be made against the bank account number indicated in the challan. Amount deposited through other mode will not be accepted (C.No.3,4,5,7,8). The detailed procedure for generation of Challan and deposition of funds is available at www.parivesh.nic.in portal. The other amounts as per demand notice shall be deposited into concerned FDO/DFO PD account.

The UA shall comply with the following in accordance with the MoEF&CC, GoI instructions issued vide F.no.7-23-2012-FC, dt.24-07-2013 communicated vide Prl. Chief Conservator of Forests, A.P. Hyderabad Rc.No.45921/2001/F4, dt.23-08-2013.

1. Publish the entire forest clearances granted in verbatim along with the condition and safe-guards imposed by the Central government in two widely circulated daily newspaper one is vernacular language and the other in English granted to the project proponent for the use of forest land for the non-forest purposes.

2. The copies of the forest clearance should also be submitted to the heads of local bodies, Panchayats and municipal bodies by the project proponents in addition to the relevant offices of the Government who in turn has to display the same for 30 days.

The transfer of forest land to User Agency shall not be affected prior to the issue of final approval Stage II Clearance and no work in violation shall be carried out.

The UA is also requested to note the other conditions stipulated and implemented and furnish the compliance on the conditions stipulated to concerned Forest Divisional Officer/ District Forest Officer for submission through Chief Conservator of Forests / Conservator of Forests for onward submission to Government for obtaining Stage-II approval.

Encl: As above.

Sd/-R.Sobha
Pr. Chief Conservator of Forests.
(Head of Forest Force)

To

The District Forest Officer, Rangareddy and the Forest Divisional Officer, Shamshabad.

Copy to

The Chief Conservator of Forests, Rangareddy for information.

The Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO for information and necessary action.

The Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

//t.c.b.o//


18/5/2021
Superintendent

2/18/2021

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

From,
Sri A. Vijayanand Rao.S.F.S.
Forest Divisional Officer,
Shamshabad

To,
The Executive Engineer,
400 KV/Const-II, Metro,
TS, TRANSCO,
Hyderabad.

Re.No. 3434/2019/SB-2, Dt.08.06.2021

Sir/Madam,

- Sub: TSFD – F(C)Act, 1980 - Diversion of 6.7076 Ha of Forest land in Shamshabad Division for Erection of 400 Kv overhead DC line from Kethireddipally 400 Kv SS to 400 Kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400 KV/Const-II, Metro, TS TRANSCO, Hyderabad - Stage-I Approval accorded - Demand notice issued – Reg.
- Ref: 1. GoI MOEF Integrated Regional Office, Hyd F.No. 4-TSC 180/2021-HYD/091, dt.13.05.2021.
2. PCCF, TS, Hyd Rc.13470/2019/FCA-4, dt.14.05.2021.

With reference to the subject cited above, it is to inform that the GoI MoEF has accorded in-principle (Stage-I) approval for Diversion of 6.7076 Ha of forest land in Chilkur RF for Erection of 400 KV overhead D.C Line from Kethireddypally 400 KV SS to 400 KV Rayadurg GIS, TSPA Junction to ORR Junction) in favour of Executive Engineer, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad subject to certain conditions stipulated therein and requested to furnish the compliance report on the conditions stipulated therein; which has been communicated in ref 2nd cited with instructions to raise the demand notice over the user agency for making payment of compensatory levies for deposition into respective accounts in consultation with the Nodal officer (FCA); to obtain the compliance on the conditions stipulated from the user agency and furnish for onward submission to the Government for obtaining Stage II (final) approval.

Accordingly, the demand notice is prepared and furnished as follows:

C.No.	Description of the condition	Amount to be deposited by the user agency in Rs.	Account into which the amount to be deposited
2	Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars at an interval of 20 meters - 1458.18 m as per Circular No.5 of 2017 Big Pillars of 1.2 m base – 50 No's @ Rs.10,000.00 each = Rs.5,00,000.00 Small intermediate pre-fabricate pillars of 6"x6" size – 100 No's – Rs.2500/- each = Rs.2,50,000.00	7,50,000.00	CA PD account of Forest Divisional Officer, Shamshabad bearing number A/c No. 370602010101352, (IFSC Code - UBIN0537063) Union Bank of India, Saifabad, Hyderabad
3	Compensatory Afforestation over 13.415 ha of DFL in Compt.No.411, Mamidipally RF, Gaganpahad Beat, Shamshabad	1,73,61,300.00	Adhoc CAMPA account of Telangana through e-portal of Ministry
5	Net present Value @ Rs.8,03,000 per ha (Eco-Class III, 0.4 canopy density) = 6.7076 ha * Rs.8,03,000 per ha = Rs. 53,86,203.00	53,86,203.00	Adhoc CAMPA account of Telangana through e-portal of Ministry

C.No.	Description of the condition	Amount to be deposited by the user agency in Rs.	Account into which the amount to be deposited
7	Creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line – 6.7076 ha @ Rs.3,73,426/- per ha = Rs. 25,04,792.00	25,04,792.00	Adhoc CAMPA account of Telangana through e-portal of Ministry
9	Cost of extraction of tree growth	7,76,100.00	CA PD account of Forest Divisional Officer, Shamshabad bearing number A/c No. 370602010101352, (IFSC Code - UBIN0537063) Union Bank of India, Saifabad, Hyderabad

Hence, the following amounts are to be deposited by the user agency:

C.No.	Description of the condition	Amount to be deposited in Rs.
into Adhoc CAMPA account of Telangana through e-portal of Ministry.		
The user agency has to upload the demand notice in the Ministry's portal against the project for approval by the Nodal Officer, FCA, Telangana State. Then challan has to be generated and payment to be made against the bank account number indicated in the challan. Amount deposited through other mode will not be accepted. The detailed procedure for generation of Challan and deposition of funds is available at www.parivesh.nic.in portal.		
5	Net present Value @ Rs.8,03,000 per ha = 6.7076 ha * Rs.8,03,000 per ha = Rs.53,86,203.00	53,86,203.00
3	Compensatory Afforestation over 13.415 ha of DFL in Compt.No.411, Mamidipally RF, Gaganpahad Beat, Shamshabad	1,73,61,300.00
7	Creation and maintenance of plantation of dwarf species (preferable medicinal plants) in the right of way under the transmission line for – 6.7076 ha @ Rs. 3,73,426/- per ha = Rs. 25,04,792.00	25,04,792.00
Total		2,52,52,295.00
into CA PD account of Forest Divisional Officer, Shamshabad bearing A/c No. 370602010101352, (IFSC Code - UBIN0537063) Union Bank of India, Saifabad, Hyderabad		
9	Cost of extraction of tree growth	7,76,100.00
2	Demarcation of FL by erecting 4 feet high cement concrete pillars at an interval of 20 meters as per Circular No.5 of 2017 – 116 No's @ Rs.10,000.00	7,50,000.00
Total		15,26,100.00

Further, the User Agency has to comply with following in accordance with the MoEF&CC, GoI instructions issued vide F.no.7-23-2012-FC, Dt.24.07.2013 communicated vide Prl. Chief Conservator of Forests, A.P. Hyderabad Rc.No.45921/2001/F4, Dt.23.08.2013:

1. Publish the entire forest clearances granted in verbatim along with the conditions and safe-guards imposed by the Central Government in two widely circulated daily news papers one in vernacular language and the other in English granted to the project proponent for the use of forest land for the non-forest purposes.
2. The copies of the forest clearance should also be submitted to the heads of local bodies, Panchayats and municipal bodies by the project proponents in addition to the relevant offices of the Government who in turn has to display the same for 30 days

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Further, the User Agency has to furnish the compliance on the conditions stipulated in the Stage I approval to the Forest Divisional officer, Shamshabad in (7) sets for onward submission to Government for obtaining Stage-II approval.

The transfer of forest land to User Agency shall not be affected prior to the issue of final (Stage II) approval / working permission and no work in violation of F©Act,1980 and W(P)Act,1972 shall be carried out.

Yours faithfully,
Sd/-
Forest Divisional Officer,
Shamshabad

Copy submitted to the Prl. Chief Conservator of Forests, (HoFF) TS, Hyd, for favour of kind information.

Copy submitted to the Addl. Prl. Chief Conservator of Forests/ Conservator of Forests, Rangareddy for favor of information.

Copy submitted to the District Forest officer, Rangareddy for favor of information.

Sd/-Forest Divisional Officer
Shamshabad

// t. c. b. o //

B. K. Kumar
Technical Officer



Annexure-VII

34

TRANSMISSION CORPORATION OF TELANGANA LTD.

From
The Executive Engineer,
400KV/Const-II
Metro,
Hyderabad.

To
The Forest Divisional Officer,
Shamshabad,
Ranga Reddy District.

Lr.No.EE/400KV/Const-II/Metro/Hyd/F. R'durg line /D.No. 321/21, Dt. 9 -07-2021.

Sir,

Sub:- TSTRANSCO – Erection of 400KV Twin HTLS Transmission line from 400KV Kethireddypally SS to 400KV Rayadurg GIS in the execution of 400KV DC line on Monopoles from TSPA Junction to ORR junction – Compensatory levies for diversion of 6.7076 Ha of forest land in Shamshabad division – Payment made – Permission requested – Regarding.

- Ref:-
- 1) P.O.No.209/OM-11/CE/400kV/SE-2/D1-A1/e-EHVT-01/2018/D.No:731/18, Dt:29.09.2018.
 - 2) P.O.No.210/OC-12/CE/400kV/SE-II/D1-A1/e-EHVT-01/2018/D.No.732/18,Dt:29-09-2018.
 - 3) GoI, MoEF Integrated Regional Office, Hyd F.No.4-TSC 180/2021-HYD/091, Dt:13-05-2021.
 - 4) PCCF, TS, Hyd Rc. 13470/2019/FCA-4, Dt : 14-05-2021.
 - 5) Lr. Rc. No. 3434/2019/SB-2, Dt. 08-06-2021.
 - 6) Memo No. CE/400KV/SE-II/D1-A4/Rayadurg/D.No: 391/21, Dt.25.06.2021.

Vide demand notice cited under ref. (5), it was requested to deposit Rs. 2,52,52,295/- into Adhoc, CAMPA account of Telangana by generating the challan online in Ministry's portal and Rs.15,26,100/- into CA PD account of Forest Divisional Officer, Shamshabad towards diversion of 6.7076 Ha of forest land in Shamshabad division for erection of 400KV DC line on Monopoles from TSPA Junction to ORR junction.

In this connection, the Copy of Counter foil and challan for an amount of Rs. 2,52,52,295/- with UTR No. SBINR52021070831989102, Dt: 08.07.2021 deposited into Adhoc, CAMPA account of Telangana and Copy of Counter foil for an amount of Rs.15,26,100/- with UTR No. SBINR52021070831986141, Dt: 08.07.2021 deposited into the CA PD account of Forest Divisional Officer, Shamshabad are herewith enclosed. It is requested to arrange working permission for commencing our line works in the Mrugavani Forest in view of urgency to complete the project as per the instruction of Govt. of Telangana.

- Encl : 1) Copy of Counter Foils – 2 Nos.
2) Copy of Challan – 1 No.

Yours faithfully,

**EXECUTIVE ENGINEER,
400KV/Const-II/Metro/Hyd.**

Copy submitted to Chief Engineer/400KV/TRANSCO/VS/Hyderabad.

Copy submitted to Superintending Engineer/400KV/Construction/Metro/Hyd.

Copy submitted to the Principal Chief Conservator of Forests(Head of Forest Force), Aranya Bhavan/Hyd.

Copy to Assistant Executive Engineer/400KV/SD-3/Const-II/Metro/Hyd.

SRINR 202107086141

Counter foil



Branch *Gayatri Foundation Branch*
Date *01/07/2021*

Received ₹ *15,26,100/-*
From *SRIBEN*

For remittance of *NEFT* by way of
(i) Transfer (only NEFT) (ii) Cash (only NEFT)
(iii) Cheque (NEFT/RTGS) using cheque no. *501951 dt 27/07/21*
favouring *FARIS DIVISIONAL OFFICER*

A/c No. *5706020101352*
IFSC Code *UBIN0537063*

Beneficiary Bank & Branch *UNION BANK OF INDIA, SAIFABAD BRANCH*

Amount ₹ *15,26,100/-*
Bank's Charges ₹ *-*
Total ₹ *15,26,100/-*

(Rupees *Fifteen lakh twenty six thousand one hundred only*)

For office Use,

UTR No.

Branch Manager

REDMI NOTE 5 PRO
MI DUAL CAMERA



NEFT/RTGS CHALLAN for CAMPA Funds
 Date: 08/07/2021

Agency Name	TSTRANSCO
Application No	6447771143
MoE/RTGS File No	4-TSC/18/7771-HVD
Location	Telangana
Address	O/o Chief Engineer, 400 VV, Viduth Soudha, Hyderabad/Hyderabad
Amount(in Rs)	25257791-

Amount in Words: Two Crores Fifty Two Lakh Fifty Two Thousand Five Hundred and Ninety One Rupees Only

NEFT/RTGS to be made as per following details:

Beneficiary Name:	Telangana CAMPA
IFSC Code	UBIN0303710
Pay to Account no	155706442297143 Valid only for this challan amount
Bank Name & Address:	Union Bank Of India Lodhi Complex Branch, Block 11, CGO Complex, Phase I, Lodhi Road, New Delhi -110002

This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only

After making successful payment, User Agencies
 Email: helpdeskcampa@corpbank.co.in

Note: After making the required payment through even after 7 working days, then kindly mail a cop
 Email: cb0371@unionbankofindia.com

H. Shankar Reddy
 ACCOUNTS OFFICER

AGENCY CODE: TSTRANSCO
 HYD/18/7771-HVD
 SBI - 8 JUL 2021
 RTGS/TRANSFER

SBI No S2021070831989102

Causert fee

SBI STATE BANK OF INDIA

Branch: Chunabandya

Date: 8.7.21

Received: 2,52,52,291

From: SBI/RTGS/Challan

For remittance of NEFT/RTGS by way of

(i) Transfer (only NEFT), (ii) Cash (only NEFT), (iii) Cheque (NEFT/RTGS) using

cheque No. 558935

for Telangana CAMPA

No. 155706442297143

IFSC Code UBIN0303710

Beneficiary: Bank & Branch

India, Lodhi Complex, New Delhi

Amount 2,52,52,291

Bank Charges ---

Total 2,52,52,291

(Rupees Two Crores Fifty Two Lakh)

Five Hundred and Ninety One Rupees

For office Use.

UTR No. _____ Branch Manager

Annexure - VIII

Rayadurg
Forest

37

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

Ref.No.13470/2019/FCA-4
Dated:07.08.2021.

Office of the Principal Chief Conservator of Forests
(Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad - 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests
(Head of Forest Force)

Sub:- TSFD - F(C) Act, 1980 - Diversion of **6.7076 Ha** of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad- **Stage-I approval accorded- Working Permission Issued -** Regarding.

Ref:- 1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.
2. PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.
3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.
4. EE,400KV, Const-II, Metro, TSTRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.

Vide ref 1st cited, the GOI, MoEF&CC, Integrated Regional Office, Hyderabad has accorded in-principle (Stage-I) approval for diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer,400KV/Const-II, Metro, TS TRANSCO, Hyderabad subject to certain conditions stipulated therein and requested to furnish the compliance report on the conditions stipulated therein; which has been communicated to concerned for compliance in ref 2nd cited.

Vide ref 4th cited, the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad has informed that the condition wise compliance report has been submitted to the Forest Divisional Officer, Shamshabad and as per the Stage-I communication by this office, the paper notification has been published in Telugu and English papers and the same has been submitted to local bodies, municipal bodies and Gram Panchayaths and requested for working permission for commencing the works in the forest area.

Further, as per the demand notice issued by the Forest Divisional Officer, Shamshabad the necessary funds towards the compensatory levies such as Compensatory Afforestation, Net Present Value, Dwarf species plantation under the RoW of the Transmission line etc., for an amount of **Rs.2,52,52,295/-** has been deposited into the Adhoc CAMPAA account of Telangana by generating the challan in the Ministry's portal.

Vide ref 3rd cited, the Addl. Principal Chief Conservator of Forests, Rangareddy has submitted the condition wise compliance report for the conditions stipulated in the Stage-I approval for the said proposal and informed that all the conditions are complied with along with the undertakings and duly confirming the deposit for an amount of **Rs.15,26,100/-** towards construction of boundary pillars, extraction of tree growth, etc. into the PD account of Forest Divisional Officer, Shamshabad along with the counter foils.

In this regard, it is informed that Ministry of Environment and Forests & Climate Change (MoEF& CC), Government of India in Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein has conveyed guidelines about the procedure for grant of permission for tree cutting and commencement of work of a linear project in forest land for a period of one year. The said guideline states that they have been issued to facilitate speedy execution of projects involving linear diversion of forest land such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optical fiber cabling, railway lines etc., in which the in-principle (Stage-I) approval under the Forest (Conservation) Act, 1980 is accorded. Such orders shall be passed only

after full realization of funds for Compensatory Afforestation, Net Present Value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies, specified in the Stage I (in-principle) approval from the UA, and where ever applicable, transfer and mutation of non-forest/ revenue forest land in favour of State Forest Department.

Further, the S-tate Government vide Memo No.3983/For.I(1)/2016-2,Dt.15.10.2016 has authorized the Principal Chief Conservator of Forests (Head of Forest Force) to issue working permission to the User Agency for tree cutting and commencement of work of linear projects, for a period of one year, subject to the conditions stipulated in the in-principle approval and their compliance, which is in accordance with the guidelines issued by Ministry of Environment and Forests & Climate Change, Government of India in F.No.11-306/2014 - FC(pt.), dt.28.08.2015.

In this regard, it is informed that the following compensatory levies (amount in Rs.) have been deposited by UA, which are detailed below:

C. No	Component	Shamshabad Division (In Rs.)	Remarks
3.	Compensatory Afforestation	1,73,61,300	Deposited in Adhoc CAMPA account of Telangana against the project through e-payment mode by generating the challan in the ministry's portal. Same is confirmed as paid in the ministry's portal.
7.	Raising of Dwarf species under Transmission line RoW	25,04,792	
5.	Net Present Value	53,86,203	
	Total	2,52,52,295	
2.	Construction of Boundary Pillars	7,50,000	
9.	Extraction of Tree Growth	7,61,100	Deposited into PD account of FDO, Shamshabad. Same has been confirmed vide ref 3 rd cited.
	Total	15,26,100	

The request of the **Executive Engineer, 400KV, Const-II, Metro, TSTRANSCO, Hyderabad** is examined in exercise of the powers delegated to the undersigned by the State Government & with reference to Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments therein issued by Ministry of Environment and Forests & Climate Change (MoEF& CC), Government of India, and working **permission is hereby accorded in favour of TSTRANSCO for commencement of work in the forest land proposed to be diverted from the date of entering into agreement with the Forest Divisional Officer, Shamshabad for a period of one year, subject to the following conditions:**

1. The **Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad** (User Agency) shall report to the **Forest Divisional Officer, Shamshabad** and obtain further permission from him before starting the work and works should be carried out under the supervision of the **Forest Divisional Officer, Shamshabad**.
2. The User Agency shall publish the working permission now granted in verbatim language along with the conditions and safe- guards imposed by the Central Government in Stage-I approval in two widely circulated daily newspapers, one in vernacular language in Telugu news paper and the other in English language in English news paper, so as to make people aware of the permission granted to the project proponent for use of forest land for non-forest purposes.(C.No. vii of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015) .
3. The Authorized Signatory of User Agency shall enter into an agreement with the concerned **Forest Divisional Officer, Shamshabad** / District Forest Officer, Rangareddy / Addl. Principal Chief Conservator of Forests, Rangareddy agreeing to perform all conditions as -stipulated in Stage-I approval orders and as per the para 11.2 of guidelines of the Hand book issued by the GoI, MoEF& CC, New Delhi on 28.03.2019 on F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications as well as covering letters, Part II/III/IV/V of Forest Department, inspection note and obtain further permission from the concerned **Forest Divisional Officer, Shamshabad** for

commencement of the works.

4. The copies of the Forest Clearance should also be submitted to the Heads of local bodies, Panchayats and Municipal Bodies by the User Agency in addition to the relevant offices of the Government who in turn has to display the same in 30 days.(C.No. vii of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015).
5. The Forest Department shall dispose all the appeals filed against the order of Deemed Permission issued by the PCCF(HoFF). (C.No. v & vi of F.No. 11-306/2014 - FC(pt) dt: 28.08.2015).
6. The User Agency shall agree, bind and undertake to comply any other conditions that may be imposed from time to time by the MoEF& CC, GoI, State Government and PCCF (HoFF) in the interest of conservation, protection & development of forests.
7. The working permission issued is valid upto a period of one year from the date of issue of permission by the concerned Forest Divisional Officers. If the User Agency fails to comply with the conditions stipulated in Stage-I approval within stipulated time and obtain final Stage-II clearance, for further extension of working permission they should approach MoEF& CC, GoI.
8. The User Agency shall agree, bind and declare that the forest department shall fell all standing trees if any in the forest area being diverted for the project by the forest department itself and the user agency shall undertake not to touch or fell such trees in any manner.
9. The works should be carried out without any scope for violations and guidelines envisaged under Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972, and other Forest & relevant Acts, Rules and Guidelines in force.
10. Any other conditions imposed by the concerned the **Forest Divisional Officer, Shamshabad** / District Forest Officer, Rangareddy / Addl. Principal Chief Conservator of Forests, Rangareddy during execution of work in the interest of protection of Forests shall be carried out at the project cost.
11. The conditions stipulated in Handbook of F(C)Act, 1980, F(C)Rules, 2003, Guidelines & Clarifications in F.No.5-2/2017-FC, Dt.28.03.2019 and F.No.11-306/2014-FC(pt.), Dt.28.08.2015 and amendments issued therein, GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021, the Part I to V along with all connected documents like covering letters, undertakings, the inspection reports etc. shall be complied by the User Agency.

The Forest Divisional Officer, Shamshabad is requested to enter into agreement with User Agency for working permission and are permitted to take up Extraction of tree growth, Translocation of trees if any, Construction of boundary pillars, from the amount deposited in the CA PD account of DFO/FDO soon after entering into agreement for working permission. The works shall be included in APO 21-22 for CA PD account and reported in MPR of CA PD account.

Sd/-R.Sobha
Principal Chief Conservator of Forests
(Head of Forest Force)

To
The Forest Divisional Officer, Shamshabad. It is requested to carryout construction of boundary pillars and extraction of tree growth and other works from the funds deposited into CA PD account of Forest Divisional Officer, Shamshabad and revise the APO of CA PD Account accordingly and report the expenditure in the Monthly Progress report.

Copy to the APCCF/Conservator of Forests, Rangareddy and the District Forest Officer, Rangareddy for information and necessary action.

Copy to the Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of information.

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✓ Copy to the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad for information and necessary action.

Copy submitted to Spl.Chief Secretary to Government, Forests Department, Telangana, 4th floor, Aranya Bhawan, Saifabad, Hyderabad for favor of information.

Copy submitted to Regional Officer, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Hyderabad, 3rd floor, Aranya Bhawan, Saifabad, Hyderabad with main office at 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34 for favour of information.

//t.c.b.o.//

D. Subbar
Superintendent. 10/8/2021



सत्यमेव जयते

भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
Integrated Regional Office,
Aranya Bhavan, Opp RBI, Saifabad, Hyderabad, Telangana 500004
e-mail: iro.hyderabad-mefcc@gov.in



F.No.4-TSC180/2021-HYD/155

Date 7th December, 2021

To

The Special Chief Secretary to the Government,
Environment, Forests, Science & Technology Department,
Telangana State Secretariat, Hyderabad.

Subject: Diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad- Reg

Sir,

Please refer to the State Government's letter No. 746/For.I(1)/2021 dated 09.03.2021 and 01.05.2021 and online application No.FP/TG/TRANS/42277/2019, seeking prior approval of the Government of India in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project. The project was accorded in-principle approval (Stage-I) by the Central Government vide letter dated 13.05.2021. The State Government vide letter No. 746/For.I(1)/2021 dated 23.11.2021 have reported compliance to the conditions stipulated in the in-principle approval.

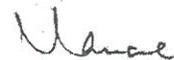
After careful consideration of the proposal of the State Government, I am to convey the Central Government's approval (*Stage-II*) under Section '2' of Forest (Conservation) Act, 1980 for diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad, subject to the following conditions:-

1. The legal status of forest land shall remain unchanged;
2. The State Forest Department shall demarcate diverted forest area by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters from the amount which has already been realized from the User Agency;
3. The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415 ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range, from the amount which has already been realized from the User Agency;

4. The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;
5. Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency;
6. The State Forest Department shall carry out plantation and its maintenance of dwarf species (preferably medicinal plants) in the right of way under the transmission line, from the amount which has already been realized from the User Agency;
7. As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person / agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency. The State Forest Department shall submit report on execution of such wild life mitigation plan, to the IRO Hyderabad;
8. The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;
9. The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;
10. The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;
11. The layout plan of the proposal shall not be changed without prior approval of the Central Government;
12. No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;

14. No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;
15. The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;
16. The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;
17. During construction of transmission line, pollarding / pruning of trees located outside the 46 meters width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;
18. The total forest area utilized for the project shall not exceed 6.7076 ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
19. Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;
20. In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.

Yours faithfully,



(N.S.Murali)

Inspector General of Forests (Central)

Copy to:-

1. The Principal Chief Conservator of Forests (HoFF)/Nodal Officer (FCA), Office of the Principal Chief Conservator of Forests, Forests Department, Govt. of Telangana, AranyaBhavan, Saifabad, Hyderabad, PIN- 500 004.
2. TheTSTRANSCO, O/o Chief Engineer, 400 KV, Vidyut Soudha, Hyderabad-500004. de1pm1400kv@gmail.com
3. Guard file.



(N.S.Murali)

Inspector General of Forests (Central)

PROFESSOR JAYASHANKAR TELANGANA STATE AGRICULTURAL UNIVERSITY

Administrative Office, Rajendranagar, Hyderabad- 500 030, Telangana State, India

Dr. R. JAGADEESHWAR
(M.Sc.(Ag), Ph.D)
DIRECTOR OF RESEARCH



Office : 040-24015011 (7 lines)
040-24015161 (3 lines)
Ext : 327
Direct : 040-24015078
24017453
Mobile : + 91 912 110 7203
+ 91 817 954 0261
e-mail : dr.pjtsau@gmail.com

Lr.No:10337 /Res.II//2021, Dated:04-01-2022

To
The Chief Engineer / 400 kV
TSTRANSCO, Vidyut Soudha,
Hyderabad 500 082
Sir,

Sub: PJTSAU – TSTRANSCO – Preparation of wildlife mitigation plan for the diversion of 6.7076 ha of Mrugavani reserve forest in Shamshabad Forest Division in Rangareddy District – Forwarding of status report with mitigation plan – Reg.

Ref: Lr.No.EE/400KV/Const-II/Metro/Hyderabad/F.R'durg line/D.No.1019/21, dated:20.12.2021 of the Executive Engineer, 400 KV/Const-I, Metro, Erragadda, Hyderabad.

With reference to the letter cited, I am herewith forwarding a consolidated report of wildlife mitigation plan for the diversion of 6.7076 ha of Mrugavani reserve forest in Shamshabad Forest Division in Rangareddy District for erection of 400 KV overhead line being conducted (as per the objectives mentioned) by the Principal Scientist & Head, AINP on Vertebrate Pest Management, Rajendranagar, PJTSAU.

Yours Sincerely,

Director of Research

Encl: as above

cc to: the Executive Engineer/400KV/Const-II, Metro, Erragadda, Hyderabad.
cc to: Principal Scientist & Head, AINP on VPM, Rajendranagar
cc to: SF/SC

//f.b.o//

Lr.No. 010. EE/400kv/Const-II/Metro/Hyd/D.No: 1091 / Dtd: 01/01/2022
copy forwarded to AEE/400KV/SD-3/Const-II/Metro/Hyd.
to take necessary action.

Slackshani
Superintendent
5/1/2022

Exec. Engineer
Metro, TSTRANSCO, Hyd.

11

46

XXXXXXXXXX - XI
GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

Ref.No.13470/2019/FCA-4
Dated: 25.01.2022.

Office of the Principal Chief Conservator of Forests
(Head of Forest Force),
Telangana, "Aranya Bhavan,
Saifabad, Hyderabad - 500 004.

Smt. R.Sobha, I.F.S.,
Principal Chief Conservator of Forests
(Head of Forest Force) &
Chief Wildlife Warden

Sub:- TSFD - F(C) Act, 1980 - Diversion of 6.7076 Ha of forest land in Shamshabad division for Erection of 400 kv overhead DC line from Kethireddipally 400 kv SS to 400 kv Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of Executive Engineer, 400KV/Const-II, Metro, TS TRANSCO, Hyderabad- **Stage-II approval accorded by GoI- Approval of the Wildlife Mitigation plan and request for funds deposition** - Regarding.

Ref:-

1. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/091 Dt. 13.05.2021.
2. PCCF Rc.No.13470/2019/FCA-4 Dt.14.05.2021.
3. APCCF/CF, Rangareddy Circle Rc.No.1219/2019-M2, Dt:26.07.2021.
4. EE,400KV, Const-II, Metro, TSTRANSCO, Hyderabad, Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.412/21, Dt.27.07.2021.
5. PCCF Rc.No.13470/2019/FCA-4 Dt.07.08.2021.
6. PCCF Rc.No.13470/2019/FCA-4 Dt.19.08.2021.
7. State Govt Lr.No.746/ For.I(1)/2021 Dt.23.11.2021.
8. PCCF Rc.No.13470/2019/FCA-4 Dt.02.12.2021.
9. GoI, MoEF& CC, IRO, Hyderabad F.No.4-TSC180/2021-HYD/155 Dt. 07.12.2021.
10. NGT, Southern zone, Chennai appeal no.82 of 2021(SZ) & IA.No.213 of 2021(SZ) Dt.05.01.2022.
11. Executive engineer, 400kv/Const-II, Metro Hyderabad TSTRANSCO Lr.No. EE/400KV/Const-II/Metro/Hyd/F.Rayadurgline/D.No.1110/21, Dt.20.01.2022
12. DFO, Rangareddy Rc.No. 1855/2019/S6 Dt. 24.01.2022.

Attention of the officers in the address entry is invited to the references cited 10th to 12th cited.

Vide ref 11th cited, the Executive engineer, 400kv/Const-II, Metro, Hyderabad, TSTRANSCO has submitted the Wildlife mitigation plan as prepared by the Principal Scientist & Head, PJTS agriculture university, Hyderabad and requested this office to approve and provide the cost estimate for the wildlife mitigation plan.

Accordingly, vide 12th cited, the DFO, Rangareddy has furnished the detailed scheme proposal for implementation of the wildlife mitigation plan for vetting by the Chief Wildlife Warden for an amount of Rs.545.063 Lakhs.

The Wildlife mitigation plan submitted by the UA and the scheme prepared by District Forest Officer, Rangareddy has been examined in detail and the same is accepted. (copies enclosed)

In view of the above, the Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad is requested to deposit an amount of **Rs.545.063 Lakhs** into the BIOSOT (Bio -Diversity Conservation Society of Telangana) Account, Union Bank of India, Secretariat Branch, Hyderabad bearing A/c. No.110310100030284, IFSC Code: UBIN0811033.

Further, as per condition no of (ix) of stage-II approval accorded by the GoI, MoEF & CC, IRO, Hyderabad, "The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;"

Accordingly, the User Agency is directed to install the **bird flight diverters** immediately on the transmission line as per the specification of GoI, Ministry of Power, Central Electricity Authority in F.No.CEA-PS-14-75/1/2019-PSETD Division/624-87,Dt.10.11.2021, (copy enclosed) issued in pursuance to Hon'ble Supreme Court of India orders to avoid chances of collision of birds to the transmission lines.

Encl:-As above

Sd/-R.Sobha
Principal Chief Conservator of Forests
(Head of Forest Force) &
Chief Wildlife Warden

To

The Executive Engineer, 400KV, Const-II, Metro, TS,TRANSCO, Hyderabad.

Copy to the APCCF/Conservator of Forests, Rangareddy and the District Forest Officer, Rangareddy, the Forest Divisional Officer, Shamshabad for information and necessary action. It is also requested to submit the para-wise remarks in OA.No.82/2021 filed in Hon'ble NGT communicated through mail.

Copy to the Chairman and Managing Director, TSTRANSCO, Hyderabad for favor of Information.

Copy to the PCCF(WL) & CWLW, O/o PCCF(HoFF), Aranya Bhavan, Saifabad, Hyderabad.

Copy to Integrated Regional Office, Hyderabad, GoI, MoEF & CC, 3rd Floor, Aranya Bhavan for information and necessary action.

Copy to Spl.Chief Secretary to Government, Forests Department, Telangana, 4th floor, Aranya Bhavan, Saifabad, Hyderabad for information.

//t.c.b.o//

25/11/2022

B. S. Sobha
25/11/2022
Superintendent



TRANSMISSION CORPORATION OF TELANGANA LIMITED

Lr.No. Dir(Proj)/CE/400kV/F. NGT/ D.No. 1381/22 Dt. 22.02.2022

Sub: Raydurg System Improvement Scheme – Construction of 400KV DC
Kethireddypalli-Raydurg Line – Appeal No.82/2021 & IA
No.213/2021 – Authorization to file Counter Affidavit – Regarding.

-:@:-

The Superintending Engineer/400KV/Construction/Metro/Hyderabad is hereby authorized to file Counter Affidavit against Appeal No. 82/2021 and IA No. 213/2021 filed by Sri Mahesh Mamindla and another before the National Green Tribunal, Southern Zonal Bench at Chennai.

22/2

Director (Projects) /TSTRANSCO

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT
CHENNAI**

Appeal No: 82 of 2021

**COUNTER AFFIDAVIT FILED
ON BEHALF OF THE
2nd RESPONDENT**

Filed On:

Filed By:

**Y. RAMA RAO,
B.LAKSHMINARASIMHAN,
Y. SAI SANKALP**

**ADVOCATES FOR THE 2nd
RESPONDENT**

Address for service:

1. 5/12, Apeksha Apartments,
11th Avenue, Ashok Nagar,
Chennai- 600083
Ph No: 7667967963

2. Plot No. 550/C, Road No. 92,
Jubilee Hills, Hyderabad,
Telangana- 500096

Mail:

yramaraoadvocate@gmail.com